

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of October, 2016 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
4.10.2016 Tuesday At 10.30 A.M. Transmission Tariff	1.	38/RP/2016 along with I.A.No.37/2016	PGCIL	Petition for review of order dated 15.12.2015 in Petition No. 33/TT/2013.
	2.	30/RP/2016	PGCIL	Petition for review of order dated 31.5.2016 in Petition No. 17/TT/2014 in respect of determination of fees and charges for Fiber Optic Communication System.
	3.	37/RP/2016	PGCIL	Petition for review of order dated 12.5.2016 in Petition No. 534/TT/2014 (On admission).
	4.	113/TT/2016	PGCIL	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for main SCADA EMS System of SLDCs of Assam, Tripura & Meghalaya (DOCO-01.04.2016) under project expansion/ up-gradation of SCADA/EMS System of SLDCs of North Eastern Region for the period 2014-19 block.
	5.	17/TT/2015	PGCIL	Petition for approval for determination of fees and charges for the period 2014-19 block for Unified Load Despatch & Communication Scheme (POWERGRID) portion i.e Communication System portion and SLDC system retained by the petitioner after formation of POSOCO in North Eastern Region.
	6.	558/TT/2014	PGCIL	Petition for determination of true up of transmission tariff for 2009-14 and transmission tariff for 2014-19 tariff block for 400 KV D/C Baharpur- Baharpur T/L, LILO of 400 KV SC Farakka-Jeerat T/L at Baharpur and 1 no 80 MVAR bus reactor and associated line bays and reactor bay at Baharpur (DOCO:01.09.2013) under interconnection between India and Bangladesh Electric Grids for India portion in Eastern Region.
	7.	39/TT/2015	PGCIL	Approval of true up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e Communication System portion and SLDC System retained by the petitioner after formation of POSOCO) in Eastern Region.
	8.	I.A. No. 35/2016 In Petition No.92/TT/2011	GBHPPL	Application seeking recall of the order dated 26.11.2012 in Petition No. 92/TT/2011.
	9.	06/RP/2016	JPL	Petition for review of order dated 18.12.2015 in Petitions No. 135/TT/2012.
5.10.2016 Wednesday At 10.30 A.M. Transmission Tariff Special Drive	1.	41/RP/2016	NTPC	Petition seeking review of the order dated 20.7.2016 in Petition No. 207/GT/2014. (On admission)
	2.	45/RP/2016	NTPC	Petition seeking review of the order dated 27.7.2016 in Petition No. 207/GT/2014. (On admission)
	4.	46/RP/2016	NTPC	Petition seeking review of the order dated 30.7.2016 in Petition No. 279/GT/2014. (On admission)
	5.	47/RP/2016	NTCP	Petition seeking review of the order dated 29.7.2016 in Petition No. 281/GT/2014. (On admission)
	6.	48/RP/2016	NTPC	Petition seeking review of the order dated 30.7.2016 in Petition No. 302/GT/2014. (On admission)
	7.	53/RP/2016	NTPC	Petition seeking review of the order dated 29.7.2016 in Petition No. 317/GT/2014. (On admission)
	8.	49/RP/2016	PGCIL	Petition seeking review of the order dated 30.5.2016 in Petition No. 248/TT/2015. (On admission)
	9.	52/RP/2016	PKTCL	Petition seeking review of the order dated 30.7.2016 in Petition No. 411/TT/2014. (On admission)

10.	266/GT/2014	APCPL	Approval for determination of tariff of Aravali Power Company Private Limited. IGSTPP (3X500 MW) for the period from 01.04.2014 to 31.03.2019.
11.	437/GT/2014	APCPL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3X500 MW) based on audited accounts as on 31.03.2014, for the period from the COD of Unit-I, i.e, 05.03.2011 to 31.03.2014.
12.	180/GT/2015	DVC	Petition for truing up of generation tariff for Chandrapura Thermal Power Station Unit Nos.7 and 8 (500 MW) for the tariff period for 2011-14.
13.	181/GT/2015	DVC	Petition for determination of tariff for Chandrapura Thermal Power Station Unit Nos.7 and 8 (500 MW) for the tariff period for 2014-19.
14.	107/GT/2015	NTPC	Petition for approval of tariff of Koldam Hydro Electric Power Project (4X200 MW) for the period from the anticipated COD (01.07.2015) of Units-I & II to 31.03.2019.
15.	107/GT/2016	NHPC	Approval of generation tariff of Teesta Low Dam Project Stage-IV for the period from 11.03.2016 to 31.03.2019
16.	124/TT/2016	PGCIL	Petition for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Asset-I: 315 MVA, 400/220 kV ICT at Bhiwadi (DOCO: 01.02.2013), under provision of spare ICTs and Reactors in Eastern, Northern, Southern & Western Regions.
17.	129/TT/2016	PGCIL	Petition for revision of trued up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Neelamangala Mysore 400kV D/C transmission line along with 2 X 315MVA, 400/220kV ICTs at Mysore sub-station (01.05.2006) in Southern Region.
18.	149/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 period under tariff Regulation for 400/220 kV Ludhiana sub-station + 600 MVAR (-) 400 MVAR under "Static VAR Compensators (SVCs) in Northern Region.
19.	147/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 period for 400 kV D/C Patiala-Panchkula transmission line under NR System Strengthening Scheme.
20.	106/TT/2016	PGCIL	Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.03.2019 for Asset 1 :- 1 no. of 400 kV Bay along with 50 MVAR Line Reactor for Ckt No. 1 of 400 kV RAPP-Shujalpur Transmission Line (DOCO-04.02.2016) and Asset 2 :- 1 no. of 400 kV Bay along with 50 MVAR Line Reactor for Ckt No. 2 of 400 kV RAPP-Shujalpur Transmission Line (DOCO-28.02.2016) under provision of 400KV bays at Shujalpur for part ATS of RAPP 7&8 in Western Region.
21.	160/TT/2016	PGCIL	Petition for truing up of Vallur TPS-Melakottaiyur 400 kV D/C line under Supplementary Transmission System associated with Vallur TPS in Southern Region.
22.	163/TT/2016	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of 1st Circuit of 400 kV D/C NathpaJhakri- Nalagarh(Triple Snowbird) Line at Rampur (DOCO: 01.03.2014) under Transmission System associated with Rampur HEP.
23.	164/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 tariff block for assets of Transmission System for Phase-I Generation Projects in Orissa Part-C in Western Region.
24.	145/TT/2016	PGCIL	Petition for Spare ICTs and Reactors for Southern Region.
25.	80/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar sub-station as per Central Electricity Regulatory Commission's order dated 31 January, 2013 in Petition No. 133/MP/2012.
26.	81/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 kV Srinagar-Srinagar PH line as per Central Electricity Regulatory Commission's order dated 31 January 2013 in Petition No. 133/ MP/2012.
27.	108/TT/2016	TPTL	Approval under Sections 62 and 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of CERC (Conduct of Business), Regulations, 1999 for determination of transmission tariff of 400 kV D/C Teesta III - Rangpo Section up to LILO Point at Rangpo.

6.10.2016 Thursday At 10.30 A.M. Miscellaneous Petition	1.	I.A. No.43/2016 in Petition No. 251/GT/2013	BBMB	Interlocutory Application for clarification and directions (<i>On admission</i>)
	2.	155/MP/2016	PTCL	Petition under Sections 63, 79 (1) (f) and 79 (1) (c) and other applicable provisions of the Electricity Act, 2003 seeking recovery of transmission charges from the date of commissioning of the transmission project (<i>on admission</i>)
	3.	158/MP/2015	NERLDC	Petition for default in payment of deviation charges in excess of the drawl schedule by PDD, J&K and default in opening letter of credit towards the non-payment of deviation charges.
	4.	82/MP/2016	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for extension of Power Purchase Agreement dated 22.12.1995 with erstwhile Haryana State Electricity Board (now Haryana Power Purchase Centre) for ten (10) years beyond 31.12.2015.
	5.	104/MP/2016	NRSS- XXIX	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking payment of monthly transmission charges for the period starting from 7.4.2016 under the Transmission Services Agreement dated 2.1.2014 and order dated 15.7.2015 issued by the Ministry of Power entitled "Policy for Incentivizing Early Commissioning of Transmission Projects. (<i>On admission</i>)
	6.	292/MP/2015	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-a-vis interest on working capital after taking into consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.
	7.	64/MP/2016 along with I.A. No. 33 of 2016	BRPL & BYPL	Petition seeking adjudication of dispute between BSES Rajdhani Power Limited & BSES Yamuna Power Limited with NTPC.
	8.	311/MP/2015	TPDDL	Petition praying for appropriate directions restraining the respondent from recovering the Energy Charge Rate strictly in terms of the Tariff Regulations.
	9.	33/MP/2016	NTPC	Petition for relief on account of 'Change in Law' affecting the Badarpur Thermal Power Station.
	10.	86/MP/2016	BSES	Petition seeking de-commissioning and/or closure of BTPS Stage-I.
	11.	157/TL/2016	KTL	Petition Under Section 14 read with Section 15 (1) of the Electricity, 2003 for grant of transmission license to Khargone Transmission Limited.
	12.	156/AT/2016	KTL	Petition Under Section 14 read with Section 15 (1) of the Electricity Act, 2003 for adoption of transmission licence to Khargone Transmission Limited.
	13.	51/MP/2016	BACL	Petition under Sections 142 and 146 of the Electricity Act, 2003.
	14.	137/MP/2016	GMRKEL	Petition for relinquishment of Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009. (<i>On admission</i>)
	15.	131/MP/2016	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited (on behalf of GMR Kamalanga Energy Limited) and PTC India Limited with back to back PPA between PTC India Limited and Haryana Distribution Companies, for compensation due to changes in law. (<i>On admission</i>)
	16.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to 'Change In Law' impacting revenues and costs during the operating period. (<i>On admission</i>)
	17.	141/MP/2016	CGPL	Petition, under Section 79(1)(f) of the Electricity Act read with Articles 13 and 17 of the Power Purchase Agreement dated 22.04.2007 (as amended from time to time), seeking increase in Tariff (Non-Escalable Capacity Charges) as a result of increase in

				Capital Cost of the Mundra UMPP due to Change in Law? events during the Construction Period(<i>On admission</i>)
	18.	152/GT/2015	MPL	Determination of Annual Revenue Requirements and generation tariff for the tariff period from 01.04.2014 to 31.03.2019 of the 2X525 MW generating Units of Maithon Power Plant.
24.10.2016 Monday At 10.30 A.M. Transmission Tariff Generation Special Drive	1.	94/GT/2016	NEEPCO	Petition for approval of tariff of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of NEEPCO for the period from COD of STG# 2 i.e. 29.7.2015 to 31.3.2019.
	2.	266/GT/2014	APCPL	Approval for determination of tariff of Aravali Power Company Private Limited. IGSTPP (3X500 MW) for the period from 01.04.2014 to 31.03.2019.
	3.	437/GT/2014	APCPL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3X500 MW) based on audited accounts as on 31.03.2014, for the period from the COD of Unit-I, i.e, 05.03.2011 to 31.03.2014.
	4.	49/RP/2016	PGCIL	Petition seeking review of the order dated 30.5.2016 in Petition No. 248/TT/2015.
	5.	80/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar sub-station as per Central Electricity Regulatory Commission's order dated 31 January, 2013 in Petition No. 133/MP/2012.
	6.	81/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 kV Srinagar-Srinagar PH line as per Central Electricity Regulatory Commission's order dated 31 January 2013 in Petition No. 133/ MP/2012.
25.10.2016 Tuesday At 10.30 A.M. Transmission Tariff	1.	161/TL/2016	NRSS	Petition Under Section 14 of the Electricity,2003 for grant of transmission license to NRSS XXXVI Transmission Limited.
	2.	162/AT/2016	NRSS	Petition Under Section 14 of the Electricity Act,2003 for adoption of transmission licence to NRSS XXXVI Transmission Limited.
	3.	51/RP/2016	NTPC	Petition seeking review of the order dated 29.7.2016. in Petition No. 201/TT/2015 (<i>On admission</i>)
	4.	55/RP/2016	NTPC	Petition seeking review of the order dated 15.6.2016. in Petition No. 173/TT/2013 and 111/TT/2015 (<i>On admission</i>)
	5.	54/RP/2016	PGCIL	Petition seeking review of the order dated 19.7.2016. in Petition No. 403/TT/2014 (<i>On admission</i>)
	6.	40/RP/2016	PGCIL	Petition for review of order dated 17.3.2016 in Petition No. 305/TT/2013.
	7.	181/TT/2016	PGCIL	Petition for determination of true up transmission tariff for 2009-14 tariff block (ii) transmission tariff for 2014-19 tariff block for Transmission System associated with Northern Region Bus Reactor Scheme (Group-II) in Northern Region.
	8.	182/TT/2016	PGCIL	Petition for determination of true up transmission tariff for 2009-14 tariff block (ii) transmission tariff for 2014-19 tariff block for (A) 1500 MVA,765/400 kV ICT #2 and 240 MVAR reactor along with the associated bays at 765 kV Nellore PS, (B) 1500 MVA,765/400 kV ICT #3 and 240 MVAR bus reactor along with the associated bays at 765/400 kV Nellore PS under " Common system associated with ISGS projects in Kishnapatnam area of Andhra Pradesh in Southern Region.
	9.	165/TT/2016	PGCIL	Petition for determination of true up transmission tariff for 2009-14 tariff block (ii) transmission tariff for 2014-19 tariff block for 400/220 kV MVAR, Bus Reactor along with associated bays at Patna substation under Transmission System for "Transfer of Power from generation projects in Sikkim to NR/WR part-B in Eastern Region.
	10.	168/TT/2016	UPPTCL	Petition for determination of tariff of natural inter-State EHV lines belonging to UPPTCL in Northern Region.(9 inter-State transmission lines)
	11.	173/TT/2016	MSETCL	Petition for determination of tariff for Fy-2014-15 and true-up tariff for FY-2012-13 &2013-14 in respect of MSETCL owned transmission line/system conveying electricity to other State.
	12.	438/TT/2014	APCPL	Approval of transmission tariff of the ISTS namely, Jhajjar-Mundka 400 kV D/C transmission line, of Aravali Power Company Private Limited (APCPL), for the period from 1.4.2014 to 31.3.2019 under

				Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	13.	439/TT/2014	APCPL	Petition for true-up and approval of tariff of 400 KV D/C Jhajjar-Mundkatransmission Line, of APCPL based on audited accounts as on 31.03.2014 for the period from the COD i.e 1.3.2011 to 31.3.2014.
	14.	313/TT/2014	JPL	Petition for determination of tariff for approval of Annual Fixed Cost and determination of tariff for the Licensed transmission Business for the financial years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 and truing up for the financial years 2011-12, 2012-13 and 2013-14.
	15.	146/TT/2016	ATL	Petition for determination of truing up transmission tariff for 2013-14 tariff block (ii) transmission tariff for 2014-19 tariff blockforthe Assets 500 kV bi-poleMundra-MohindergarhHVDC Transmission Line including associated 400 kV lines, terminal sub-stations & bays (Assets-I) and second set is to evacuate power from Mundra Power Project to Western Region (WR) being Transmission System consisting of 400 kV D/C Mundra-Dehgam transmission line including associated system.
27.10.2016 Thursday Misc. Petition At 10.30 A.M.	1.	132/MP/2016	NLCL	Petition seeking upward revision of the Technical Minimum schedule for operation of Central Generating Stations and inter-State Generating Stations and other related issues.(On admission)
	2.	180/MP/2016	PGCIL	Petition seeking direction against NTPC Limited to bear/pay IEDC charges for the associated transmission system with Barh Generation in lieu of the order dated 3.3.2016 of the Hon'ble Supreme Court and Indemnification Agreement dated 15.3.2002 signed between the parties (On admission)
	3.	139/MP/2016	NEEPCO	Petition for allowing recovery of Energy Charge shortfall during the period of 2012-13, 2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO). (On admission)
	4.	190/MP/2016	GBHPPL	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of LTA granted for Budhil Hydro Electric Project in terms thereof. (On admission)
	5.	15/MP/2016	RSC	Petition seeking directions for preparation of UI account under-drawal against collective transactions within specified time and for payment of UI charges in terms of the Central Commission's Regulations read with Regulations of the State Commission.
	6.	126/MP/2016 along with IA No. 29 of 2016	BALCO	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to 'Change In Law' as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the petitioner and the respondent.(On maintainability)
	7.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.
	8.	136/MP/2016	PGCIL	Petition under Regulations 54 and 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, 'Power to Relax' and 'Power to Remove Difficulty' of additional expenditure incurred towards deployment of special security forces (CISF) at Salakati and Bongaigaon sub-stations for the year 2015-19 in respect of Eastern and North Eastern Region.
	9.	174/MP/2016	ENICL	Petition under Sections 61,63 and 79 of the Electricity Act, 2003 read with statutory framework for tariff based Competitive Bidding for transmission service.
	10.	89/MP/2016	BSES	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with: (a) Regulations 2(14) and 2(30) read with Regulation 21 of CERC (Terms and Conditions of Tariff), Regulations, 2009 (b) Regulation 3(15) and Regulation 3(44) read with Regulation 30 of CERC (Terms and Conditions of Tariff), Regulations, 2014 (c) Clause 5.5 of the Power Purchase Agreement dated 13.08.2009 entered into between the petitioner and PPCL; seeking adjudication of dispute between

				BSES Rajdhani Power Limited (BRPL) and Pragati Power Corporation Limited (PPCL) regarding declaration of Availability by Pragati-III Combined Cycle Power Project.
11.	41/MP/2016 Along with I.A.No.13/2016	GMRKEL		Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the minutes of the meeting held with Eastern Region constituents on 5.1.2013 and 28.7.2013 read with Section 38 and 79 (1) (c) of the Electricity Act, 2003.
12.	10/MP/2016 along with I.A. No.24/2016	JPVL		Petition seeking refund of the late payment of surcharges illegally retained by the respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence granted to GEL (I.A. for pre-emptor dismissal of the said petition on the point of jurisdiction.)
13.	28/MP/2016	MPL		Petition under Regulation 111 of CERC (C&B) Regulations, 1999 seeking clarification on the methodology of computation of availability for Inter-State Generating Stations such as Maithon Power Ltd for which capacity has been tied up in Mega Watt basis.
14.	166/MP/2016	PTCL		Petition under section 17 (3) of the Electricity Act,2003 for creation of security interest over the transmission assets .
15.	191/MP/2016	DBPL		Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, inter alia, seeking a direction to the respondent to operationalize the Long Term Access granted to the petitioner.
16.	212/MP/2016	NTPC		Petition under Regulation 8 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.

Sd/-
(T.D.Pant)
Dy. Chief(Legal)
25.10.2016